

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-506
Appeal-227/252/ND/2023

IN THE MATTER OF:

Sadguru Finman Pvt. Ltd.

....Applicant

Vs.

RoC & Anr.

.....Respondent

SECTION

U/s 252

Order delivered on 29.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv. Yogesh Jagia, Adv. Harshit Ratra, Adv. Manoj
Kumar Garg

For the Respondent : Adv. Kundan Roy for R-2, R-3 & R-4

For the RoC : Adv. Shankari Mishra, Adv. Jyoti Khurana

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Appellant is present and submitted that in this case, order under Section 248(2) was passed by the RoC on the basis of resolution passed by the Board of that Company. Ld. Counsel also submitted that the settlement agreement has been reached in the Delhi High Court Mediation and Conciliation Centre vide order dated 03.08.2022, through which, NSE had agreed and undertakes to surrender its rights over the disputed shares (of which the ownership lies with the Appellant). In order to get that share, it is necessary to restore the name of the Company. As recorded in our order dated 20.03.2024, Ld. Counsel on behalf of RoC submitted that subject to filing of necessary returns and documents, they have no objection if the Company's name is revived. Ld. Counsel on behalf of R-2, R-3 and R-4 is present and submitted that they have already filed their reply and they have no objection if the name of

the Company is restored. Appellant had also filed the Report of the IT Department, in which, it is mentioned that IT Department has no objection if the Company's name is restored. Order in this matter is **reserved**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)